

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 914 Of 2010**

[Arising out of OIA No. 54/ST/APPL/CHD-II/2010 dated 30.04.2010 passed by the Commissioner (Appeals) of Central Excise, Service Tax-Chandigarh-II]

**Amrit Banaspati Co. Ltd.**  
CHANDIGARH ROAD, RAJPURA.

**: Appellant (s)**

Vs

**CCE & St- Chandigarh-I**  
Plot No. 19, CENTRAL REVENUE BUILDING,  
SECTOR 17-C,  
CHANDIGARH  
160017

**: Respondent (s)**

APPEARANCE:

Shri Sudeep Bhangoo, Advocate for the Appellant  
Shri Bhasha Ram, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. ASHOK JINDAL, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P.V.SUBBA RAO, MEMBER (TECHNICAL)**

**ORDER No. A/61209 / 2019**

Date of Hearing: 19.12.2019

Date of Decision: 19.12.2019

**Per : Mr. Ashok Jindal**

The appellant has gone in ***Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019*** and obtained discharged certificate, therefore, the appeal is dismissed deemed to be withdrawn.

*(Dictated & pronounced in the Court)*

**(ASHOK JINDAL)**  
MEMBER (JUDICIAL)

**(P.V.SUBBA RAO)**  
MEMBER (TECHNICAL)

G.Y.